

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MULTICITY HOSPITALITIES LLP**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Multicity Hospitalities LLP
2. Date of incorporation of corporate debtor	17/03/2016
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAF-9689
5. Address of the registered office and principal office (if any) of corporate debtor	417/1, Khasra No.375, Village Gadal Pur, Opposite Gurudwara Govind Sadan, South Delhi, New Delhi-110030
6. Insolvency commencement date in respect of corporate debtor	18.12.2024 (Order upload on NCLT website & received on 04.01.2025)
7. Estimated date of closure of insolvency resolution process	03.07.2025 (180 days calculated from the date of receipt of order i.e. 04.01.2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailesh Chandra Ojha, Reg. No: IBB/IPA-001/IP-P-02859/2023-2024/14382
9. Address and e-mail of the interim resolution professional, as registered with the Board	F1at-101, UGF, Plot: 28A-28B, Nr Gurudwara, Sevak Park Extn, Dwarka More, New Delhi-110059 Email: ipsc/ojha@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-701, Design Arch eHomes, Surajpur Site 'C', Greater Noida, Gautam Budh Nagar (UP) -201306 Email: crp_multicity@gmail.com
11. Last date for submission of claims	19.01.2025 (Days calculated from the date of receipt of order i.e. 04.01.2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Multicity Hospitalities LLP** on 18.12.2024 (Order upload on NCLT website & received on 04.01.2025).  
The creditors of **Multicity Hospitalities LLP** are hereby called upon to submit their claims with proof on or before 19.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable  
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Shailesh Chandra Ojha  
Interim Resolution Professional of  
Multicity Hospitalities LLP

Date: 06.01.2025  
Place: New Delhi  
IBBI/IPA-001/IP-P-02859/2023-2024/14382

**Indian Railways Fostering New Regional Growth Hubs**

for **Viksit Bharat**

**Inauguration of New Jammu Railway Division of Northern Railway & Charlapalli New Terminal Station in the twin cities of Secunderabad and Hyderabad and Foundation stone laying for Rayagada Rail Division Building in Odisha**

By **Narendra Modi**  
Prime Minister  
(Through Video Conferencing)

**On January 6, 2025 | Time 11:00 AM**

**HIGHLIGHTS**

- Jammu Railway Division**
  - Links major cities and towns across India to the Jammu & Kashmir region, fulfilling the long-pending demand of its people.
  - Acts as a game-changer by promoting trade, tourism and economic opportunities in the region.
  - Seamlessly connects regions of Jammu & Kashmir viz. Udhampur-Srinagar-Baramulla and Leh & Ladakh to major destinations across India strengthening unity and development.
- Rayagada Divisional Office Building**
  - Features a Divisional Control Office, eco-friendly staff residences and modern amenities, enhancing railway operations in Koraput, Rayagada and Kalahandi.
  - Streamlines railway management and boosts operational efficiency across Odisha.
  - Strengthens connectivity, accelerates development and fosters economic progress in tribal belt of South Odisha for Viksit Bharat.
- Charlapalli New Railway Terminal in Telangana**
  - A world-class, eco-friendly terminal that offers top-tier facilities at Charlapalli in the Twin Cities.
  - Relieves pressure on existing terminals in Secunderabad, Hyderabad and Kacheguda.
  - Facilitates the operation of new trains and enhances connectivity for the people of Telangana and nearby regions.

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**In the august presence of**

<b>Dr Hari Babu Kambhampati</b> Governor, Odisha	<b>Mohan Charan Majhi</b> Chief Minister, Odisha	<b>Jishnu Dev Varma</b> Governor, Telangana	<b>A. Revanth Reddy</b> Chief Minister, Telangana
<b>Ashwini Vaishnav</b> Union Minister of Railways, Information & Broadcasting and Electronics & Information Technology	<b>G. Kishan Reddy</b> Union Minister of Coal and Mines	<b>Manoj Sinha</b> Lieutenant Governor, Jammu & Kashmir	<b>Omar Abdullah</b> Chief Minister, Jammu & Kashmir
<b>Dr. Jitendra Singh</b> Union Minister of State for Science & Technology (I/C), Earth Sciences (I/C), PMO, Personnel, Public Grievances and Pensions, Atomic Energy & Department of Space	<b>V. Somanna</b> Union Minister of State for Railways and Jal Shakti	<b>Bandi Sanjay Kumar</b> Union Minister of State for Home Affairs	<b>Ravneet Singh</b> Union Minister of State for Railways and Food Processing Industries

Watch the live programme on **DD NEWS**

**Form No. URC-2**  
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before thirty days hereafter to the Registrar of companies, Chandigarh at 1st Floor, Corporate Bhawan, Plot No. 4-B, Sector 27-B, PIN-160019, Chandigarh, that **M/s Nabha Steels and Metals** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows: To carry on in India or elsewhere the business of manufacturers, processors, importers, exporters, fabricators, drawers, rollers and rollers of ferrous and nonferrous metals, steels, alloy steels, special and stainless steels, brass, bronze, aluminium, shafting, bars, rods, flats, squares from scrap, prerolled billets, ingots including manufacturing, processing and fabricating of expanded metal, hinges, plates, sheets, strips, blooms, rounds, steel plants, rolling mills, steel furnaces, circles and angles.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at **RIT University Road, Mandi Gobindgarh, Fatehgarh Sahib, Punjab, Pin Code-147301.**

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies, Chandigarh at 1st Floor, Corporate Bhawan, Plot No. 4-B, Sector 27-B, PIN-160019, Chandigarh, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 08th day of January, 2025

**NAME OF APPLICANTS**

1. JTL Industries Limited	5. Rakesh Garg
2. Karan Gupta	6. Amit Gaur
3. Pranav Singla	7. Gunjan Gupta
4. Dhruv Singla	

**ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED**  
(formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)  
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059  
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Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

**APPENDIX- IV-A [See proviso to rule 8(6)]**  
**NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

Public Notice for auction sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.  
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of the Secured Creditor i.e. Orix Leasing & Financial Services India Ltd. will be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" on 27.01.2025 for recovery of amount as mentioned herein below due to Orix Leasing & Financial Services India Ltd. from borrowers and co-borrowers as mentioned herein below. The Reserve Price and the Earnest Money Deposit (EMD) will be mentioned herein below.

NAME OF THE BORROWERS AND CO-BORROWERS	DETAILS OF PROPERTY	RESERVE PRICE (INR)
		EMD
<b>DEMAND NOTICE DATE</b>		<b>BID INCREASE AMOUNT</b>
• M/s Beenu Traders	Ground Floor, Without Roof Rights, Part Of Property Bearing No. 3614, 3615, 3616 & 3617, Area Measuring 1130 Sq. Ft., Situated At Main Bazar, Bara Hindu Rao, Ward No. XIII, Sadar Bazar, Delhi, And Bounded As : North: Other's Property South: Other's Property East: Other's Property West: Main Road	INR 94,00,000/- (Rupees Ninety Four Lakh Only)
• Beenu Aggarwal		Earnest Money Deposit 10% INR 9,40,000/- (Rupees Nine Lakh Forty Thousand Only)
• Sanjay Kumar		Bid Increment Amount 50,000/- (Fifty Thousand Only)
• M/s Sanjay Traders		INR 54,00,000/- (Rupees Fifty Four Lakh Only)
INR 2,48,65,387.43/- As on 16-12-2024		Earnest Money Deposit 10% INR 5,40,000/- (Rupees Five Lakh Forty Thousand Only)
<b>Demand Notice : 29-11-2022</b>		Bid Increment Amount 50,000/- (Fifty Thousand Only)
• Yogesh Rana	Plot No. A-46, Khasra No. 780 Min., Admeasuring 100 Sq. Yds., Situated At Uttaranchal Vihar, Sahkari Awas Samiti Ltd., Govt. Society, Village Behtha Hazi Pur, Loni, Ghaziabad And Bounded As : North: Plot No. A-45 South: Plot No. A-47 East: 8' Wide Gali West: 23' Wide Road	INR 50,12,171.45/- As on 16-12-2024
• Chameeli		Earnest Money Deposit 10% INR 5,01,217.14/- (Rupees Five Lakh One Thousand One Hundred Seventy One Rupees Only)
INR 50,12,171.45/- As on 16-12-2024		
<b>Demand Notice Date : 17-04-2023</b>		

For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e. <https://www.orixindia.com/leasing.php>

Date : 04.01.2025

Sd/-  
Authorised officer  
ORIX Leasing & Financial Services India Limited

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MR. ITENDER PAL SINGH, PERSONAL GUARANTOR/DEBTOR OF M/s NEBULA PRINT AND PACK PVT. LTD.**

**RELEVANT PARTICULARS**

1. Name of the Personal Guarantor	MR. ITENDER PAL SINGH (PAN : AATPS2067C, Aadhar No. 424970537037, Passport No. E8439387)
2. Address of the Personal Guarantor	Present-H.No-78A, Vill- Chopda, Nainital, Uttarakhand 263127, Permanent- Naincy Campus, Shyalikhet, Jodkote, Nainital, Uttarakhand 263127, Business- B2, Flat- No- 501, ABA Cherry Country, GH 5B Tech Zone-4, Greater NOIDA, Uttar Pradesh
3. Details of the order admitting the application	Hon'ble NCLT admitted the Insolvency Resolution Process against MR. ITENDER PAL SINGH, Personal Guarantor of Corporate Debtor M/s Nebula Print and Pack Pvt. Ltd. Case No. IB- 643/ND/2023 (IA-966/2024) dated 13.12.2024 (order uploaded on NCLT website on 02/01/2025)
4. Insolvency process commencement date in respect of Personal Guarantor under IBC, 2016	13.12.2024
5. Name and registration number of the Insolvency Professional Resolution acting as Professional	<b>Anoop Prakash Awasthi</b> Registration No.: IBB/IPA-002/IP-N01008/2020-2021/13271
6. Address and e-mail of the Resolution Professional, as registered with the Board	C-6, 11nd Floor, Rajouri Garden, New Delhi-110027 Email: apjpsor@gmail.com
7. Address and e-mail to be used for submission of claim and for correspondence with the Resolution Professional	40, 11nd Floor, Hanuman Lane, Connaught Place, New Delhi- 110001 Email: apjpsor@gmail.com Mob. 7678408858
8. Last date for submission of claims	28.01.2025
9. Relevant Forms are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II has ordered the commencement of an Insolvency Resolution Process of **MR. ITENDER PAL SINGH** Personal Guarantor to **M/s Nebula Print and Pack Pvt. Ltd.** on 13.12.2024 which order is uploaded on the website of Hon'ble NCLT on 02/01/2025.  
The Creditors of **MR. ITENDER PAL SINGH** (name is spelt as Inder Pal Singh in the NCLT order which is a typographical error) are hereby called upon to submit their claims with proof on or before 28.01.2025 in the prescribed form "FORM B" under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional at the ADDRESS MENTIONED AGAINST ENTRY NO. 7. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties.

Anoop Prakash Awasthi  
Resolution Professional of Mr. ITENDER PAL SINGH  
IBBI Reg. No.: IBB/IPA-002/IP-N01008/2020-2021/13271  
AFA Certificate No.: AA2/13271/02/311225/203562  
valid upto 31.12.2025

Date: 06.01.2025  
Place: New Delhi

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